### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## IA NOs. 299 & 296 OF 2017 IN DFR NO. 691 OF 2017

Dated: 17<sup>th</sup> July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

M/s Avon Cycles Limited ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. B.C. Thiruvengadam

Mr. Ravi Agarwal for R-2

# **ORDER**

## (IA NO. 299 OF 2017 - Delay in re-filing)

There is 25 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

## (IA NO. 296 OF 2017 - Delay in filing)

Learned counsel for respondent No.2 states that he has not received the copy of the appeal paper book and the interim applications. Let the copy of the appeal paper book and the interim applications be served on learned counsel for respondent No.2.

List the matter on <u>13.09.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt